

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10986-10987/2003

(From the judgement and order dated 18/06/2003 in CA 3039/03, 3322/03,  
2053/03 in WP 3399/00 of The HIGH COURT OF BOMBAY AT NAGPUR)

M/S GIRIJA STEELS PVT. LTD.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

( With Appln(s). for permission urging new facts on record and  
exemption from filing c/c of the impugned Judgment and  
with prayer for interim relief and office report )

With

SLP(C)No.11000/2003

( With appln. for exemption from filing C/C of the impugned  
judgment and with prayer for interim relief )

Date : 30/06/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE BRIJESH KUMAR  
(VACATION BENCH)

For Petitioner (s)Mr. L.N. Rao, Sr.Adv.  
Mr.S.D.Singh, Adv.  
Mr. Vinay Kumar, Adv.

Mr. Vishwajit Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

S.L.P.(C) Nos.10986-10987/03:

Considered the statement filed at pages 31 and 32 of the paper book.

...2/-

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Issue notice.

By way of interim relief, it is directed that the arrears amounting to Rs.126.32 lakhs as on 2  
6.6.2003, as stated by the petitioner, shall be paid in six equal instalments commencing 15th  
July, 2003 and thereafter on 15th day of every succeeding month. The bill for current consump  
tion of power shall be paid as and when due. On production of a copy of this order and subje  
ct to payment of first instalment and also on deposit of reconnection charges, if any, the ele  
ctricity supply to the petitioner shall be restored. In case of default in payment of any subs  
equent instalments and/or in payment of current electricity charges, the respondents shall be  
free to disconnect the supply to the petitioner.

S.L.P.(C) No.11000/03:

Perused the statement filed on page 33 of the paper book.  
According to the petitioner, the amount of dues payable as on 26.6.2003 is Rs.203.91 lakhs.  
It is directed that on payment of 25% of the amount in arrears on or before 15th July, 2003 and depositing restoration charges, the supply of electricity to the petitioner shall be restored. The remaining amount shall be paid in six equal instalments commencing 15.8.2003 and thereafter on 15th day of every succeeding month. The bill for current consumption of electricity shall be paid as and when due over and above the amount of instalments. In case of default in payment of any instalment and/or bill for current consumption of electricity, the respondents shall be

...3/-

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free to disconnect supply of electricity to the petitioner forthwith.

(N. Annapurna)  
Court Master

(Radha R. Bhatia)  
Court Master